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NOTIFICATION

No. H.12018/201/09-LJD/19, the 3rd April, 2009. The following Act of the Mizoram Legislative Assembly which received the assent of the Governor of Mizoram is hereby published for general information.

The Mizoram Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2009.

(Act No. 3 of 2009).

[Received the assent of the Governor of Mizoram on the 25th March, 2009]

AN

ACT

to provide for the Appointment, Salaries, Allowances and other Miscellaneous Provisions of the Parliamentary Secretaries in the State of Mizoram.

It is enacted by the Legislative Assembly of Mizoram in this Sixtieth Year of the Republic of India as follows, namely:-

Short title, Extent and 1. commencement

- (1) This Act may be called the Mizoram Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2009
- (2) It extends to the whole of Mizoram.
- (3) It shall be deemed to have come into force from 29th December,

Definitions

- 2. In this Bill, unless the context otherwise required:-
 - (a) "Chief Minister" means the Chief Minister of Mizoram;

- 3 - Ex-155/2009

Schedule 'A'

FORM OF OATH OF OFFICE AND SECRECY FOR A PARLIAMENTARY SECRETARY

P. Chakraborty,

Commissioner/Secretary, Law & Judicial Department, Govt. of Mizoram.